

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No.746 of 2023
& I.A. No.2523 of 2023**

IN THE MATTER OF:

Yogesh Gupta

...Appellant

Versus

J.N. Hotels Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Abhay Anand Jena,
Advocates.**

**For Respondents: Mr. Ratnesh Kumar Rai, Mr. Ayan Rai, Mr. Ankan
Rai and Mr. Dhananjaya Mishra, Advocates.**

O R D E R

01.06.2023: Heard learned counsel for the Appellant as well as learned counsel appearing for the Respondent. This Appeal has been filed against the order dated 19.04.2023 by which order the matter was adjourned to 18.05.2023. We see no reason to entertain this Appeal.

2. Learned counsel for the Appellant submits that now date fixed is 15.06.2023.

3. The applications having already been fixed for 15.06.2023, we only observe that the Adjudicating Authority may endeavour to decide the applications at an early date. With these observations, Appeal is disposed of.

**[Justice Ashok Bhushan]
Chairperson**

**[Naresh Salecha]
Member (Technical)**

Archana/nn